CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

O.A./62/00160/2021

This the 3rd day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Humaira Bashir, age about 35 years, W/o: Waseem Raj Badroo, D/o: Mir Bashir Ahmad, R/o: New Colony, Sopore, District: Baramulla. Pin code 193201.

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(Advocate: Mr. Mir Majid Bashir)

Versus

- 1. Union Territory of Jammu and Kashmir, through Commissioner Secretary to Government, Department of Education, Civil Secretariat, Jammu. Pin code: 180001.
- 2. Director, School Education, Kashmir, Srinagar. Pin Code: 190001.
- 3. Chief Education Officer, Kupwara. Pin Code: 193222.
- 4. Chief Education Officer, Baramulla. Pin Code: 193101.
- 5. Zonal Education Officer, Handwara. Pin Code: 193221.
- 6. Head Master, Boys Primary School, Chogal (Handwara), District Kupwara. Pin Code: 193221.

.....Respondents

(Advocate: - Mr. Amit Gupta, A.A.G.)

ORDER [ORAL]

Hon'ble Mr. Anand Mathur, Member (A):

Heard learned counsels for the applicant.

During the course of arguments, learned counsel for the applicant submitted that the applicant is seeking directions on the respondents to consider and decide representations of the applicant dated 30.09.2020

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(Annex. A/4) and 06.02.2020 (Annex. A/2) and transfer her from District

Kupwara to vacant post of MS Haigam Zone Sopore, District Baramulla

on marriage grounds as the applicant fulfils the criteria for the same. He

further submits that the applicant would be satisfied if direction be given

to the respondents to consider the representations of the applicant.

2. In view of limited prayer sought by the applicant, we deem it

appropriate to dispose of this OA with a direction to the respondents to

consider and decide the representations of the applicant dated

30.09.2020 (Annex. A/4) and 06.02.2020 (Annex. A/2) by passing a

reasoned and speaking order in accordance with the relevant rules &

policy and intimate the same to the applicant, within a period of three

weeks from today.

3. Needless to say that the respondents shall consider and decide

the case of the applicant in accordance with law and rules governing the

same and communicate the decision to the applicant with a reasoned

speaking order, within three weeks from the date of receipt of a

certified copy of this order.

4. In terms of above directions, OA is disposed of. We make it clear

that while disposing of the present OA, we have not expressed any

opinion on merits of the case.

(ANAND MATHUR) MEMBER (A)

(RAKESH SAGAR JAIN) MEMBER (J)

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